

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BRANCH, NEW DELHI.

OA 325/87

.. Date of decision: 24.09.92

Sh. Lal Singh

.. Applicant

Sh. R.K. Kamal

.. Counsel for the applicant

Versus

Union of India

.. Respondents

Mrs. Avnish Ahlawat

.. Counsel for the respondents.

CORAM

Hon'ble Sh. P.K. Kartha, Vice Chairman (J)

Hon'ble Sh. B.N. Dhandiyal, Member (A)

1. Whether the Reporters of local papers may be allowed to see the judgement? *Y*
2. To be referred to the Reporters or not? *N*

J U D G E M E N T (Oral)

(Delivered by Hon'ble Sh. P.K. Kartha, Vice Chairman (J))

We have heard the learned counsel for the applicant. The learned counsel for the applicant states that after filing the present application wherein the applicant had challenged the validity of the 1987 seniority list, the respondents have published another seniority list in 1989 in which the applicant's

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seniority has been correctly reflected. Therefore, his challenge to 1987 seniority list does not survive at this stage, in view of the subsequent seniority list. He further states that his present grievance is only regarding grant of consequential benefit which could not be claimed in the present application. He therefore, prays for withdrawing the present application with liberty to file a fresh application in accordance with law.

After hearing him, we allow his prayer. The OA 325/87 is dismissed as withdrawn with the liberty to the applicant to file a fresh application in accordance with law, if so advised.

*B.N. Dhundiyal*

(B.N.Dhundiyal)

Member(A)

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(P.K.Kartha)

Vice Chairman (J)